

ITEM NO.2

COURT NO.12

SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil)
No(s).23250/2008
(From the judgement and order dated 03/09/2008 in LPA No.
313/2007of The HIGH COURT OF DELHI AT N. DELHI)

UNION PUBLIC SERVICE COMMISSION
Petitioner(s)

VERSUS

SHIV SHAMBU & ORS.
Respondent(s)

(With appln(s) for stay and prayer for interim relief)
(For final disposal)

Date: 18/11/2010 This Petition was called on for hearing
today.

CORAM :

HON'BLE MR. JUSTICE AFTAB ALAM
HON'BLE MR. JUSTICE R.M. LODHA

For Petitioner(s) Mr.L.N. Rao,Sr.Adv.
Ms. Binu Tamta,Adv.

For Respondent(s) Mr. Aman Lekhi,Sr.Adv.
Mr.Rajesh Pathak,Adv.
Mr. Sumit Kumar,Adv.
Mr. Prashant Bhushan ,Adv.

UPON hearing counsel the Court made the following
O R D E R

The Union Public Service Commission has completely
changed the pattern of its examination and the next
examination for the year 2011 shall be held according to the
changed format. In view of this development, there is no need
for any adjudication by this Court on this matter.

The Special Leave Petition is, accordingly, dismissed.

(Shiveraj Kaur)
PS to Addl.Regr.

(S.S.R.Krishna)
Court Master